

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO.

128 OF 199 8

Applicant(s) Rubica Nunia

-25-

Respondent(s) Union of India & others

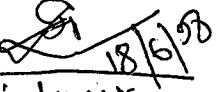
Advocate for Applicant(s) Mr. B.K. Sharma

fig. 8. Swimmer

Mr. W. K. Nair

Advocate for Respondent(s) M/s. A.K. Choudhury,

Adel. C. C. S.C

Notes of the Registry	Date	Order of the Tribunal
This application is in form and within time. C. F. of Rs. 50/- deposited via IPO:BD No 755714 Dated ... 15.6.98	22-6-98 (1)	10 days time is allowed on the prayer of Mr. S. Sarma learned counsel appearing on behalf of the applicant. List it on 2-7-98.
D.P. Registrar	60 Member	 Vice-Chairman
Requisite 3 Copies have been filed.	1m 23/6	
 18/6/98 Registrar	2-7-98 (2)	On the prayer of learned counsel Mr. B.K. Sharma appearing on behalf of the applicant case is adjourned till 6-7-98. No. 1 admission.
 5/6/98	60 Member	 Vice-Chairman
	1m	

(2)

O.A-128/98

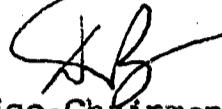
Notes of the Registry	Date	Order of the Tribunal
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Mr. U.K. Nair, learned counsel for the applicant prays for adjournment. Prayer allowed.	6.7.98	Mr. U.K. Nair, learned counsel for the applicant prays for adjournment. Prayer allowed.
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Order 9 List on 14.7.98 for admission.

COMO

Member


Vice-Chairman

pg
S
617
14-7-98

On the prayer of Mr. U.K. Nair learned counsel appearing on behalf of the applicant case is adjourned till 29-7-98 for admission.

Member

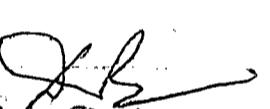

Vice-Chairman

lm

29-7-98
(5)

Let this case be listed for Admission on 27-8-98 alongwith M.P. No. 163/98.

Member


Vice-Chairman

lm

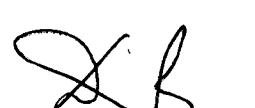
27.8.98
(6)

This application has been filed seeking certain directions to the respondents to promote the applicant in the post of Head Clerk with effect from 26.6.1983 and thereafter to the further higher post as per his entitlement. According to the applicant he was unreasonably denied the promotion which he was entitled to as per law. The applicant submits that to his knowledge he was denied promotion because of the pendency of the departmental proceeding. Now the departmental proceeding has come to an end and the applicant was not found guilty of the charges. In spite of that the respondents have not given promotion. Hence the present application

We have heard Mr B.K. Sharma, learned counsel appearing on behalf of the applicant and Mr A.K. Choudhury, learned

Recd. copy
Rabia Nuria
08/09/98
Applicant

contd..

Notes of the Registry	Date	Order of the Tribunal
<p><u>8.9.98</u></p> <p>Copies of the order alongwith the petition have been sent to the D/Secy. for issuing the same to parties through Regd. with A/I.O.</p> <p>ff.</p> <p>Copies of the order has been recd. & issued with Reg. No. 2854 to 2858 dt. 9.9.98</p> <p><u>28/9/98</u></p>	<p>27.8.98</p> <p>pg S/ 31/8</p>	<p>Addl.C.G.S.C for the respondents. Mr Sarma submits that because of the inaction of the respondents the applicant submitted Annexure-7 representation dated 26.3.1997 to the Director General, All India Radio. However, till now the representation has not been disposed of. On hearing the counsel for the parties we feel it expedient to give a direction to the respondents to dispose of the representation as early as possible and at any rate within a period of one month from today by a speaking order. If the applicant is still aggrieved he may approach this Tribunal.</p> <p>The application is disposed of with the above order. No order as to costs.</p> <p> Member</p> <p> Vice-Chairman</p>

Notes of the Registry	Date	Order of the Tribunal